

ITEM NO.1501

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (Criminal) No(s). 1936 OF 2023

THIRUMOORTHY

Appellant(s)

VERSUS

STATE REPRESENTED BY THE INSPECTOR OF POLICE

Respondent(s)

(IA No. 14222/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT AND IA No. 14217/2023 - EXEMPTION FROM FILING O.T.)

Date : 22-03-2024 These matters were called on for pronouncement  
today.

For Appellant(s)

Ms. S. Janani, AOR

For Respondent(s)

1. Hon'ble Mr. Justice Sandeep Mehta pronounced the judgment  
of the Bench comprising Hon'ble Mr. Justice B.R. Gavai and His  
Lordship.

2. Leave granted.

3. The appeal is allowed in terms of the signed reportable  
judgment and the operative part of the judgment reads as  
under:

"50. Thus, we are left with no option but to quash and set  
aside the impugned judgment and direct that the appellant  
who is presently lodged in jail shall be released forthwith, if  
not required in any other case.

51. The appeal is allowed accordingly."

4. Pending applications, if any, stand disposed of.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]

